

ITEM NO.31

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).13692/2024

(Arising out of impugned final judgment and order dated 12-02-2024 in CRLMB No.105/2024, CRLMB No.123/2024, CRLMB No.134/2024 and CRLMB No.124/2024 passed by the High Court of Delhi at New Delhi)

MADHAVI VISWANATHAN

Petitioner(s)

VERSUS

THE STATE NCT OF DELHI & ANR.

Respondent(s)

(IA No.90232/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.90231/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 22-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Malini Poduval, AOR  
Ms. Babita Sant, Adv.  
Mr. Savya Sachi Narayanan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Application (IA No.90231/2024) seeking permission to file Special Leave Petition is granted.
2. Let the notice be issued to the respondents, returnable after four weeks.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)